

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 10**  
**(IB)-528(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Co. Ltd ... Applicant/Petitioner  
Vs.  
Taurus Agile Technology Corporation (P) Ltd. ... Respondent

**Order Under Section 7 of IBC, 2016 in Liq.**

**Order delivered on 22.01.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Ms. Prachi Johri, Adv.  
For the Respondent :

**ORDER**

**CA-561(PB)/2020:-**

Report filed by the liquidator along with other documents is taken on record be subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**